

Central Administrative Tribunal  
Principal Bench

O.A. No. 428 of 2001

New Delhi, dated this the 22nd February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri D.L. Bhatia,  
S/o late Shri Mohan Lal,  
R/o C-4-F/262, Janakpuri,  
New Delhi-110058.

.. Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through  
the Secretary,  
Ministry of Finance,  
New Delhi.
2. The Chief Commissioner of  
Income Tax, Delhi-2,  
Central Revenue Building, I.P. Estate,  
New Delhi-110002. .. Respondents

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicant seeks a direction to conclude the Disciplinary Proceedings on the basis of the charge sheet said to have been served on applicant on 27.4.93 and the I.O's report said to have been submitted to appropriate authority on 30.6.98.

2. Shri Sharma states that meanwhile applicant retired on superannuation on 31.5.93, but the Disciplinary Proceedings have not yet been concluded, <sup>which</sup> has also affected the release of applicant's retiral benefits.

3. If these submissions are correct, this O.A. is disposed of at the preliminary stage itself with a direction to respondents to pass appropriate

(2)

orders in accordance with rules and instructions on the E.O's report stated have been submitted on 30.6.98 within two months from the date of receipt of a copy of this order.

4. After exhausting the departmental remedies if any grievance still survives, it will be open to applicant to agitate the same in accordance with law, if so advised.

4. The O.A. is disposed of accordingly. No costs.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

S. R. Adige  
(S. R. Adige)  
Vice Chairman (A)

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